

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SPETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) DIARY NO(S).  
36222/2014(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 07/07/2014  
IN WPC NO. 4120/2014 PASSED BY THE HIGH COURT OF DELHI AT NEW  
DELHI)

SMT. SHEILA SEN GUPTA

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.  
(OFFICE REPORT ON DEFAULT)

RESPONDENT(S)

Date : 26/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
[IN CHAMBER]

For Petitioner(s)

Mr. Prem Prakash, Adv. [N/P]

For Respondent(s)

UPON perusing papers the Court made the following  
O R D E RTwo weeks' time finally is granted to the learned  
counsel for the petitioner to cure the defects.[VINOD LAKHINA]  
COURT MASTER[TAPAN KUMAR CHAKRABORTY]  
COURT MASTER